

CBI vs. D.S Sandhu and Ors.
CC No. 63/2019

09.06.2020

Present:- Sh. Brijesh Kumar Singh, Ld. Senior P.P for CBI.

Accused No. 1 Sh. D.S. Sandhu and Accused No. 5 Smt. Sudershan Kapoor in person along with Ld. Counsel Sh. Y. Kahol.

Accused No. 12 Sh. Vikas Srivastava in person along with Ld. Counsel Sh. I.D. Vaid.

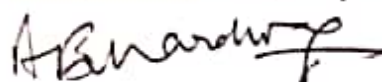
Accused No. 7 Sh. Amit Kapoor in person.
Accused No. 8 Sh. Rishi Raj Behl in person.

(Through VC using Cisco Webex App.)

Further arguments addressed by Sh. Brijesh Kumar Singh, Ld. Senior PP for CBI. Now, the matter shall be taken up again tomorrow i.e. 10.06.2020 at 11:00 am.

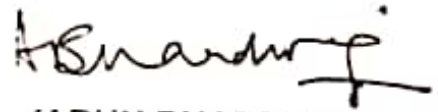
It is however clarified that there will be no hearing on 11th and 12th June, 2020, as all the Presiding Officers of CBI Courts would be attending training conducted by Delhi Judicial Academy through video conferencing.

In spite of several directions, Accused No. 6 Sh. Ashwani Dhingra and Accused No. 11 Sh. Dal Bahadur Singh are not joining the proceedings through video conferencing. They and their Ld. Counsel Sh. M.K. Verma have been served with the order passed on each date but still both of them have not presented themselves during the arguments through VC. The reader of the Court shall make a telephonic call to the Ld. Counsel Sh. Mukesh Kumar Verma in this regard conveying the directions of this court to Accused No. 6 Sh. Ashwani Dhingra and Accused No. 11 Sh. Dal Bahadur Singh to remain present during the proceedings through video conference.


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Needless to say, as has been noted from day 1, Ld. Sr. PP for CBI shall address arguments with regard to those accused whose Ld. Counsels are not joining the proceedings through video conferencing in their presence at a later stage.

Let a copy of this order be sent by whatsapp to the accused persons and their learned counsels.



(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/09.06.2020